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In the Central Administrative Tribunal

Principal Bench: New Delhi

CCP No. 279/91
OA 817/88

Date of decision: 22.07.1992.

National Union RMS-MMS Employees Class-II ...Petitioners

Versus

Union of India & Others

... Respondents

Coram:-

The Hon'ble Mr. Justice V.S. Malimath, Chairman

The Hon'ble Mr. I.K. Rasgotra, Administrative Member

For the Petitioners Shri Sunil Malhotra, Counsel.

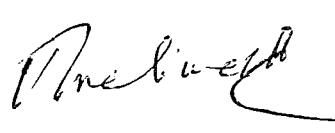
For the Respondents Shri P.P. Khurana, Counsel.

O R D E R

This case is similar to the one which we have disposed of in CCP No. 278/91 in OA No. 783/88. The only difference is regarding the post. That decision relates to Charge-hands whereas this relates to other Artisan categories. Otherwise all the facts and contentions are similar. For the reasons stated in CCP 278/91 in OA 783/88 this Petition is also dismissed. No costs.

Let a copy of the order in CCP 278/91 be placed in this case file alongwith this order.


(I.K. Rasgotra)
Member(A)


(V.S. Malimath)
Chairman

July 22, 1992.

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